

By E-Mail/Speed Post/ Special Messenger  
**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**NO. HC.VII-01/1388 /2025/A**

From :- **Shri Chatra Bhukhan Gogoi,**  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
The District & Sessions Judge (I/C),  
Hojai, Assam

Dated Guwahati, the 04<sup>th</sup> March, 2025

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Memo No. DJHj/25/980 dated. 27.02.2025

Sir,

With reference to the above, I am directed to inform you that Shri Satya Nath Sarma, District & Sessions Judge (Retired), Hojai has been allowed to avail LTC for the block period of 2025-2027 (by way of carry forward) for travelling from Guwahati to Andaman & Nicobar Islands and return w.e.f. 22.04.2025 till 30.04.2025 along with his wife, Smti. Charulata Devi, dependent daughter, Smti. Nimisha Sarma and dependent son, Shri Dhilon Sarma by the shortest possible route, as per existing Rules.

Shri Sarma may be informed accordingly.

Yours faithfully,

*Sdl-*

**REGISTRAR (VIGILANCE)**

Memo No. HC.VII-01/**1389-1392** /2025/A. Dated 04<sup>th</sup> March, 2025

Copy to:-

1. Shri Satya Nath Sarma, District & Sessions (Retired), Hojai.
2. The Principal Accountant General (A&E), Assam, for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. ✓ The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

*CR 4/3/2025*  
**REGISTRAR (VIGILANCE)**

*hr 04/03/25*